

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. 2499/99

✓ O.A. 2501/99

O.A. 2502/99

New Delhi this this 25th day of November, 1999.

Hon'ble Mr. Justice V. Rajagopala Reddy, VC(J)

Hon'ble Smt. Shanta Shastri, M(A).

OA-2499/99

Sh. Karan Singh-II
S/o Sh. Kanhiya Lal
R/o Sector-I/658,
R.K. Puram, New Delhi. Applicant
(By Advocate Sh. B. Krishan)

Versus

1. Union of India, Through the
Secretary, Ministry of Health
And Family Welfare,
Nirman Bhavan, New Delhi. Respondent

OA-2501/99

Sh. G.R.K. Nair.
S/o Late Sh. T.G.G.K. Nair
R/o 48-A, Pocket-I,
Mayur Vihar, Phase-I,
Delhi-92. Applicant
(By Advocate Sh. B. Krishan)

Versus

Union of India, Through the
Secretary, Ministry of Health &
Family Welfare,
Nirman Bhavan,
New Delhi-110011. Respondent

OA-2502/99

Sh. Karan Singh-I
S/o Sh. Kare
R/o G-67, Gali No. 8, Raja Puri,
Uttam Nagar,
New Delhi-59. Applicant
(By Advocate Sh. B. Krishan)

Versus

Union of India Through the
Secretary, Ministry of Health &
Family Welfare,
Nirman Bhavan,
New Delhi-110011. Respondents

ORDER (Ors)

By Reddy.J-

We are afraid that this a premature OA. No order has been passed by the respondents in respect of the applicant reverting the applicant to the post from Section Officer to the Assistant.

It is contended by the learned counsel for the applicant that the respondents are likely to pass an order reverting the applicant and promoting on ad hoc basis another employee without regular appointment being made. Since an order dated 21.10.99 was passed in a similar way ~~as~~ the applicant apprehends that he is also likely to meet the same fate. ^{L. Annamalai} Since ~~no~~ order has been passed in respect of the applicant. If any order is passed in respect of the applicant, it is open to the applicant to challenge the same.

In the circumstances the OA is liable to be ~~accordingly~~ dismissed as premature.

Shanta S
(SMT. SHANTA SHASTRY)
M(A)

V. Rajagopala Reddy
(V. RAJAGOPALA REDDY)
VC(J)

RE.